Directorate General of Foreign Trade Udyog Bhawan **DES-V Section**

Minutes of NC-V meeting No.27/AM 16 held on 14.01.2016

The meeting No.27/AM-16 for the licensing year 2015-16 to consider the cases under Duty Exemption Schemes (Chapter-4)) was held on 14.01.2016 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	TC office, Noida
2.	Shri O.P.Sharma, Jt. Industrial Advisor	C&PC
1.	Shri Barinder Singh, Assistant Director	DC(MSME)
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Ratan Lal Meena, FTDO	DGFT

At the outset the Minutes of NC-V Meetings No.26/AM-15 dated 31.12.2015 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.27/AM-16 dated 14.01.2016 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER

: 27/84-ALC3/2015 MEETING DATE: 14.01.2016

Case No.:9/27/84-

Party Name: NETWORK Meet No/Date: 27/84-

Status: Deferred

ALC3/2015

CLOTHING COMPANY ALC3/2015

PVT.LTD.,

14.01.2016

HO File

RLA File

Lic.No/Date:3210077483 Defer Date:

:01/84/050/00322/AM16/ :32/21/040/00214/AM15/ 17.03.2015

11.02.2016

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued by DC(MSME) on 13.01.2016 to the firm. The reply of the firm is not received. NC decided to wait for their reply.

The case stands deferred for re-listing on 11.02.2016.

Case No.:6/14/84-

Party Name:LOYAL

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

TEXTILE MILLS LTD

ALC3/2015

14.01.2016

HO File

RLA File

Lic.No/Date:3510044747 Defer Date:

2:01/84/050/00094/AM16/

:35/24/040/00007/AM16/ 28.05.2015

11.02.2016

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued to the firm on 05.10.2015 to furnish the calculation sheet of the chemical use in the product. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 11.02.2016

3 Case No.: 26/14/84-

Party Name:LOYAL

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

TEXTILE MILLS LTD

ALC3/2015 14.01.2016

HQ File

RLA File

Lic.No/Date:3510044748 Defer Date:

:01/84/050/00114/AM16/ :35/24/040/00008/AM16/

28.05.2015 11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.: 27/14/84-

Party Name:LOYAL

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

TEXTILE MILLS LTD

ALC3/2015

14.01.2016

HO File

RLA File

Lic.No/Date:3510044746 Defer Date:

4 :01/84/050/00115/AM16/ :35/24/040/00006/AM16/

28.05.2015

11.02.2016

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.:1/16/84-

Party Name: VEEKAY

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

POLYCOATS LTD.

ALC3/2015 14.01.2016

HO File

RLA File

Lic.No/Date:0510394559 Defer Date:

:01/84/050/00138/AM16/ :05/24/040/00113/AM16/

15.06.2015

11.02.2016

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that the firm have furnished their reply as desired by Deptt. C&PC on 26.10.2015. Therefore, Committee constrained to defer the case for re-listing on 11.02.2016.

Case No.:3/14/84-

Party Name:LOYAL

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

TEXTILE MILLS LTD

ALC3/2015 14.01.2016

HO File

RLA File

Lic.No/Date:3510044759 Defer Date:

6 :01/84/050/00091/AM16/ :35/24/040/00014/AM16/

16.06.2015

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.:4/14/84-

Party Name:LOYAL

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

TEXTILE MILLS LTD

ALC3/2015

14.01.2016

HO File

RLA File

Lic.No/Date:3510044760 Defer Date:

:01/84/050/00092/AM16/ :35/24/040/00015/AM16/

16.06.2015

11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went

through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.: 12/14/84-

Party Name:LOYAL

Meet No/Date: 27/84-

Status: Deferred

ALC3/2015

TEXTILE MILLS LTD

ALC3/2015 14.01.2016

HO File

RLA File

8 :01/84/050/00100/AM16/ :35/24/040/00013/AM16/

Lic.No/Date:3510044758 Defer Date:

16.06.2015

11.02.2016

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.:3/19/84-

Party Name:LOYAL

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

TEXTILE MILLS LTD

ALC3/2015

14.01.2016

HO File

RLA File

Lic.No/Date:3510044772 Defer Date:

9 :01/84/050/00156/AM16/ :35/24/040/00020/AM16/

10.07.2015

11.02.2016

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 26.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.:4/19/84-

Party Name: LOYAL

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

TEXTILE MILLS LTD

ALC3/2015

14.01.2016

HO File

RLA File

Lic.No/Date:3510044777 Defer Date:

10 :01/84/050/00157/AM16/ :35/24/040/00021/AM16/ 16.07.2015

11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been referred to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.:23/19/84-

Party Name:JPM

Meet No/Date:27/84-

Status: Reject

ALC3/2015

EXPORTS PRIVATE

ALC3/2015

LIMITED

14.01.2016

HQ File

RLA File

Lic.No/Date:0210206023

11:01/84/050/00176/AM16/

:02/24/040/00085/AM16/

29.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued by DC(MSME)on 10.10.2015 to the firm but no response received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

Case No.: 32/23/84-

ALC3/2015

Party

Meet No/Date:27/84-

ALC3/2015

Status: Reject

Name: R.G. APPAREL,

14.01.2016

HO File

RLA File

Lic.No/Date:3210077665

12 :01/84/050/00249/AM16/

:32/24/040/00019/AM16/

30.07.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued to the firm on 18.11.2015 by DC(MSME) and again a deficiency letter issued to the firm on 09.12.2015 by this Directorate. But the reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

Case No.:1/25/84-

Party Name: SATHE,

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

SYNTHETICS(PROP.RAKE ALC3/2015 SH FUELS PVT.LTD.)

14.01.2016

HO File

RLA File

Lic.No/Date:0510395346 Defer Date:

13 :01/84/050/00282/AM16/ :05/24/040/00159/AM16/

18.08.2015

11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the hard copy of the application is not received from concerned RA. The case stands deferred for re-listing on 11.02.2016.

Case No.:5/21/84-

Party

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

Name: A.S.MARIMUTHU ALC3/2015

14.01.2016

HO File

RLA File

Lic.No/Date:3510044783 Defer Date:

14 :01/84/050/00196/AM16/ :35/24/040/00023/AM16/ 19.08.2015

11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to C&PC) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.:18/23/84-

Party

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

Name: RAMKUMAR TEXTILE PVT. LTD. ALC3/2015 14.01.2016

HO File

RLA File

Lic.No/Date:1310047960 Defer Date:

:01/84/050/00235/AM16/ :13/24/040/00023/AM16/ 27.08.2015

11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the matter is under examination of DC(MSME/TC, Noida for their comments and observed that a deficiency letter was issued by this Directorate on 09.12.2015 but the reply of the firm is not received so far. NC decided to wait for their reply. The case stands deferred for relisting on 11.02.2016.

Case No.: 4/21/84-

16 ALC3/2015

Party Name:LOYAL

Meet No/Date:27/84-

Status: Deferred

TEXTILE MILLS LTD

ALC3/2015

14.01.2016

HQ File RLA File Lic.No/Date:3510044786 Defer Date: :01/84/050/00195/AM16/ :35/24/040/00027/AM16/ 03.09.2015 11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued on 06.11.2015 to the firm to submit the CAD, Measurement and Sketch with Marking but the reply of the firm is not received so far. Therefore, the case stands deferred for re-listing on 11.02.2016.

Case No.:12/23/84- Party Name:NOWOTEK Meet No/Date:27/84- Status:Deferred ALC3/2015 TEXTILES PVT. LTD., ALC3/2015

14.01.2016

HQ File RLA File Lic.No/Date:0510395630 Defer Date: 01/84/050/00229/AM16/ :05/24/040/00269/AM16/ 15.09.2015 11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by Deptt. C&PC to the firm. The reply of the firm is not received. NC decided to wait for their reply.

The case stands deferred for re-listing on 11.02.2016.

Case No.:23/23/84- Party Name: AVAL Meet No/Date: 27/84- Status: Deferred ALC3/2015 FASHION HOUSE ALC3/2015

14.01.2016

18 HQ File RLA File Lic.No/Date:0510395619 Defer Date: :01/84/050/00240/AM16/ :05/23/040/00239/AM16/ 15.09.2015 11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter has been issued by DC (MSME) but the reply of the firm is not received so far. Therefore, the case stands deferred for re-listing on 11.02.2016.

Case No.:34/23/84- Party Meet No/Date:27/84- Status:Reject

ALC3/2015 Name: R.G.APPAREL, ALC3/2015 14.01.2016

HQ File RLA File Lic.No/Date:3210077709

19 :01/84/050/00251/AM16/ :32/24/040/00022/AM16/ 21.09.2015

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC (MSME) and TC Noida. The O/o the DC (MSME) has issued a deficiency letter on 18.11.2015. But the reply of the firm is not received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

Case No.:16/23/84- Party Name:K H Meet No/Date:27/84- Status:Approved

ALC3/2015 EXPORTS INDIA ALC3/2015 PRIVATE LIMITED, 14.01.2016

20 HQ File RLA File Lic.No/Date:0410161049

:01/84/050/00233/AM :04/24/040/00148/AM 25.09.2015

16/ Sone 16/

5

Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their O. M. No.7/199/15-TSW dated 22.12.2015 as detailed below:-

S.No.	Export P	roduct	Export Quantity		Import item	Quantity allowed
	Denim Bags	Hand	3553.000 Number	1.	OUTER LINING (FABRIC 100% CO – WIDTH :-58"/ FABRIC 65% CO 12% PL 23% VI - WIDTH 58"	3044 Meters
25				4.	RE-INFORCMENT – PIPING- (PVC TUBE)	2209.96 Meters
				5.	RE-INFORCEMENT – (ROPE (STRING 87% CO 7% WO 6% pl)	1719.06 Meters
				6.	RE-INFORCEMENT DOOM FILLER (FILLING MATERIALS) WIDTH 58 INCHES	720.96 Meters
				7.	RE-INFORCEMENT MATERIALS (GUTTAPERGA – WIDTH:-58")	2620.69 Sq. Mtr.
				8.	RE-INFORCEMENT MATERIALS (ANTISTRAPPO- WIDTH:37")	81.16 Sq. Mtr.
				9.	RE-INFORCEMENT MATERIALS (CANAPINA FELPATA = WIDTH:58")	1218.82 Sq. Mtr
	t			10.	RE-INFORCEMENT MATERIALS (SALPA SLN MORBIDA- RE- INFORCEMENT ITEM -WIDTH:-58")	174.84 Sq. Mtr.
				13.	RE-INFORCEMENT MATERIALS- (FELTRO NON ADH- WIDTH:-29")	357.45 Sq. Mtr
				14.	RE-INFORCEMENT MATERIALS-	5.72 Sq. Mtr





Rus

	(LYLIANE	
	MICROBASE-IR02009 - WIDTH:58")	
15.	RE-INFORCEMENT MATERIALS (COTTON 100% TELA ADHESIVE IRN01771-WIDTH:- 58")	245.19 Sq. Mtr.
16.	PLASTIC FITTING- (PLASTIC STUD- CD06041/INTERNO GOMMA MANIGLIA- VR07103)	Net to Net (Numbers)
17.	METAL FITTTINGS	Net to Net (Numbers)
20.	BUCKLE	Net to Net (Numbers)
21.	D RING (METAL FITTING)	Net to Net (Numbers)
22.	DOG HOOK (METAL FITTING)	Net to Net (Numbers)
23.	UNDER PLATES (METAL FITTING)	Net to Net (Numbers)
24.	U RING (METAL FITTING)	Net to Net (Numbers)
26.	PULLER (METAL FITTING)	Net to Net (Numbers)
27.	RIVET (METAL FITTING)	Net to Net (Numbers)
28.	SNAP BUTTON	Net to Net (Numbers)
29.	STUD (METAL FITTING)	Net to Net (Numbers)
31.	WEBBING (RIBBON 64% CO 36% PL / RIBBON 100% PA 08% PL 92% VI)	Net to Net (Meters)
32.	ZIP FASTNER (METAL ZIP FASTNER)	Net to Net (Numbers)
33.	SEWING THREADS	334242. 00 Meters
34.	POLISHES (EDGE STAIN)	19.00 KGS

hup



War

			36.	PACKING BOX	A.c. por
			30.	(PACKING	As per packing
				MATERIAL)	Policy (Sq. Mtr.)
			37.	COTTON BAG	As per
				(PACKING	packing
				MATERIAL)	Policy (Numbers)
			38.	FOAM BAG	As per
				(PACKING	packing
				MATERIAL)	Policy (Numbers)
			39.	PLASTIC MAGNETIC	As per
				CARD	packing
				(PACKING MATERIAL)	Policy (Numbers)
			40.	ENVELOPE	As per
				(PACKING	packing
				MATERIAL)	Policy (Numbers)
			41.	ADHESIVE PAPER	As per
				(PACKING	packing
				MATERIAL)	Policy (Numbers)
			42.	PAPER SHEET	As per
				(PACKING	packing
				MATERIAL)	Policy (Numbers)
			43	TISSUE PAPER	As per
				(VELINE EXTRA	packing
				-PACKING	Policy
2.	COW	1027.000	2.	MATERIAL) OUTER LINING	(KGS) 147.250 Meters
E = *3*(%)	LEATHER	Number		(FABRIC 100%PA /	
	HAND BAGS COMBINATIO			NYLON GABRADINE)	
	N WITH		3.	INNER LINING	224.070 Meters
	TEXTILE			(LOGO LINING /	
	MATERIALS			LINING MATERIAL FABRIC 100%)	
	ž			WIDTH 58"	
			5.	RE-INFORCEMENT -	128 Meters
				(ROPE STRING 87% CO 7% WO 6%PL)	
			7.	REINFORCEMENT	29 Sq. Mtr
		8		MATERIALS	
				(GUTTAPERGA –	
			C	WIDTH:58")	

G Done 8

W

8.	REINFORCEMENT	15.87 Sq. Mtr
	MATERIALS	
	(ANTISTRAPPO –	
1 1-20000	WIDT:37")	
10.	RE-INFORCEMENT	72.134 Sq. Mtr
	MATERIALS	
	(SALPA SLN	
41 14 14 14 14 14 14 14 14 14 14 14 14 1	MORBIDA-	
	REINFORCEMENT	
11.	ITEM-WIDTH:58")	50.0 3.6
11.	REINFORCEMENT MATERIALS	50 Sq. Mtr
	(0.2MM 18P WHITE	
	TELA)	
12.	RE-INFORCEMENT	217.45 Sq. Mtr
12.	MATERIALS	217.45 Sq. IVIII
	(GOMMAPIUMA	
	TELATA – GPN00012)	
13.	RE-INFORCEMENT	36.675 Sq. Mtr
	MATERIALS	1
	(FELTRO NON ADH –	
	width:29")	
14.	RE-INFORCEMENT	40 Sq. Mtr
	MATERIALS	
	(LYLIANE	
	MICROBASE -	
	IR0209-WIDTH:58")	
16.	PLUSTIC FITTING -	Net to Net
	(PLUSTIC STUD-	(Numbers)
	CD06041/INTERNO	
	COMMA MANIGLIA-	
17	VR07103)	N
17.	METAL FITTTINGS	Net to Net
1.0	METAL CHAIN	(Numbers)
18.	7 C C C C C C C C C C C C C C C C C C C	Net to Net
	(LINK CHAIN – CT 06590)	(Numbers)
19.	METAL MAGNET	Net to Net
19.	METAL MAGNET	(Numbers)
20.	BUCKLE	Net to Net
20.	DOCKEL	(Numbers)
21.	D RING	Net to Net
21.	(METAL FITTING)	(Numbers)
22.	DOG HOOK	Net to Net
and find a	(METAL FITTING)	(Numbers)
23.	UNDER PLATES	Net to Net
	(METAL FITTING)	(Numbers)
24.	U RING	Net to Net
en en antie e dans MCC	(METAL FITTING)	(Numbers)
4	1	

Ryut

G None

Va

25.	WASHER	Net to Net
	(METAL RING /	(Numbers)
	RING)	
26.	PULLER	Net to Net
	(METAL FITTING)	(Numbers)
27.	RIVET	Net to Net
	(METAL FITTING)	(Numbers)
28.	SNAP BUTTON	
29.	STUD	Net to Net
	(METAL FITTING)	(Numbers)
30.	METAL SCREW	Net to Net
	(METAL FITTING/	(Numbers)
	SCREW)	
32.	ZIP FASTNER	Net to Net
	(METAL ZIP	(Numbers)
	FASTBER)	
33.	SEWING THREADS	69966 Meters
34.	POLISHES	34.81 KGS
	(EDGE STAIN)	
35.	PACKING FOAM	As per packing Policy
33.	(PACKING	(Sq. Mtrs.)
	MATERIAL)	(5q. Mus.)
36.	PACKING BOX	As per packing Policy
50.	(PACKING	(Numbers)
	MATERIAL)	(Trumoers)
37.	COTTON BAG	As per packing Policy
57.	(PACKING	(Numbers)
æ	MATERIAL)	()
38.	FOAM BAG	As per packing Policy
	(PACKING	(Numbers)
	MATERIAL)	Commence of the control of
39.	PLASTIC MAGNETIC	As per packing Policy
	CARD	(Numbers)
	(PACKING	
	MATERIAL)	
40.		As per packing Policy
40.	MATERIAL)	As per packing Policy (Numbers)
40.	MATERIAL) ENVELOPE	
40.	MATERIAL) ENVELOPE (PACKING	(Numbers)
	MATERIAL) ENVELOPE (PACKING MATERIAL)	As per packing Policy (Numbers) As per packing Policy (Numbers)
	MATERIAL) ENVELOPE (PACKING MATERIAL) ADHESIVE PAPER	(Numbers) As per packing Policy
	MATERIAL) ENVELOPE (PACKING MATERIAL) ADHESIVE PAPER (PACKING	(Numbers) As per packing Policy
41.	MATERIAL) ENVELOPE (PACKING MATERIAL) ADHESIVE PAPER (PACKING MATERIAL)	(Numbers) As per packing Policy (Numbers)
41.	MATERIAL) ENVELOPE (PACKING MATERIAL) ADHESIVE (PACKING MATERIAL) PAPER SHEET	(Numbers) As per packing Policy (Numbers) As per packing Policy
41.	MATERIAL) ENVELOPE (PACKING MATERIAL) ADHESIVE PAPER (PACKING MATERIAL) PAPER SHEET (PACKING	(Numbers) As per packing Policy (Numbers) As per packing Policy
41.	MATERIAL) ENVELOPE (PACKING MATERIAL) ADHESIVE PAPER (PACKING MATERIAL) PAPER SHEET (PACKING MATERIAL)	(Numbers) As per packing Policy (Numbers) As per packing Policy (Numbers)
41.	MATERIAL) ENVELOPE (PACKING MATERIAL) ADHESIVE PAPER (PACKING MATERIAL) PAPER SHEET (PACKING MATERIAL) TISSUE PAPER	(Numbers) As per packing Policy (Numbers) As per packing Policy (Numbers) As per packing Policy

Rut





The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:31/23/84-ALC3/2015

Party Name: LORD SHIVA Meet No/Date: 27/84-

INTERNATIONAL

ALC3/2015

14.01.2016

HO File

RLA File

Lic.No/Date:0610038230

21 :01/84/050/00248/AM16/

:06/24/040/00028/AM16/

28.09.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued by Deptt. of IPP on 18.11.2015 to the firm but no response received so far . Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

Case No.:23/25/84-

Party

Meet No/Date:27/84-

Status: Deferred

Status: Reject

ALC3/2015

Name: R.K.OVERSEAS

ALC3/2015

14.01.2016

HO File

RLA File

Lic.No/Date:1210009504 Defer

22 :01/84/050/00304/AM16/ :12/24/040/00002/AM16/ 29.09.2015

Date:11.02.2016

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the deficiency letter was issued by this Directorate on 07.01.2016 to the firm as the firm has not provided the bifurcation of the pieces of different GSM.in this case. The reply of the firm is not received. NC decided to wait for their reply.

The case stands deferred for re-listing on 11.02.2016.

Case No.:13/23/84-

Party Name:LOYAL

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

TEXTILE MILLS LTD

ALC3/2015 14.01.2016

HQ File

RLA File

Lic.No/Date:3510044799 Defer

23 :01/84/050/00230/AM16/ :35/24/040/00034/AM16/ 30.09.2015

Date:11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter is under examination with DC (MSME) and TC, Noida for their comments. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.: 27/23/84-

Party Name:LOYAL

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

TEXTILE MILLS LTD

ALC3/2015

14.01.2016

HQ File

RLA File

Lic.No/Date:3510044801 Defer

24 :01/84/050/00244/AM16/ :35/24/040/00036/AM16/ 30.09.2015

Date:11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.:35/23/84-

Party Name:LOYAL

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

TEXTILE MILLS LTD

ALC3/2015 14.01.2016

HQ File

RLA File

Lic.No/Date:3510044798 Defer

25 :01/84/050/00252/AM16/ :35/24/040/00033/AM16/ 30.09.2015

Date:11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's reply has been sent to DC (MSME) and TC, Noida on 27.10.2015. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.:2/23/84-

Party Name: AMRIT

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

EXPORTS PVT. LTD.

ALC3/2015 14.01.2016

HQ File

RLA File

Lic.No/Date:0210206202 Defer

26 :01/84/050/00219/AM16/ :02/24/040/00132/AM16/ 05.10.2015

Date:11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that the firm have furnished their reply on 21.12.2015 addressed to DC(MSME) under intimation to this Directorate. Therefore the case stands deferred for re-listing on 11.02.2016.

Case No.:15/23/84-

Party Name: AMRIT

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

EXPORTS PVT. LTD.

ALC3/2015

14.01.2016

HO File

RLA File

Lic.No/Date:0210206201 Defer

27 :01/84/050/00232/AM16/ :02/24/040/00131/AM16/ 05.10.2015

Date:11.02.2016

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. The Committee observed that the firm have furnished their reply on 21.12.2015 addressed to DC(MSME) under intimation to this Directorate. Therefore the case stands deferred for re-listing on 11.02.2016.

Case No.: 1/23/84-

Party Name: NEO CORP

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

INTERNATIONAL

ALC3/2015

LIMITED

14.01.2016

HO File

RLA File

Lic.No/Date:5610004713 Defer

28 :01/84/050/00217/AM16/ :56/24/040/00030/AM16/ 12.10.2015

Date:11.02.2016

Decision: Committee considered the case as per agenda and observed that the Hard Copy of the application has not yet been received from RA, Indore. Accordingly, Committee decided to call for three set of application from RA, Indore.

The case stands deferred for re-listing on 11.02.2016.

Case No.:12/27/84-

Party Name: VRIJESH

Meet No/Date:27/84-

Status: Deferred

29 ALC3/2015

CORPORATION

ALC3/2015

14.01.2016

HQ File RLA File Lic.No/Date:0310799379 Defer Date: :01/84/050/00325/AM16/ :03/95/040/00499/AM16/ 13.10.2015 11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida on 07.01.2016 which is not traceable by their office and decided to send the application again to DC(MSME). The case stands deferred for re-listing on 11.02.2016.

Case No.:30/25/84- Party Name:SWETA Meet No/Date:27/84- Status:Approved ALC3/2015 CHAUDHRY ALC3/2015

14.01.2016

HQ File RLA File Lic.No/Date:0210206241 :01/84/050/00311/AM16/ :02/24/040/00141/AM16/ 16.10.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing net to net for component and remaining as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

 Case No.:10/27/84 Party Name:PREMIER
 Meet No/Date:27/84 Status:Deferred

 ALC3/2015
 ENTERPRISES
 ALC3/2015

 HQ File
 RLA File
 Lic.No/Date:3510044809
 Defer Date:

 31:01/84/050/00323/AM16/
 :35/24/040/00037/AM16/
 23.10.2015
 11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida on 05.01.2016. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

 Case No.:13/27/84 Party Name:SHANKAR
 Meet No/Date:27/84 Status:Deferred

 ALC3/2015
 PACKAGINGS
 ALC3/2015

 LIMITED
 14.01.2016

 HQ File
 RLA File
 Lic.No/Date:0310799711
 Defer Date:

 32 :01/84/050/00326/AM16/
 :03/95/040/00459/AM16/
 28.10.2015
 11.02.2016

Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 05.01.2016. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

 Case No.:15/27/84-ALC3/2015
 Party Name:SHANKAR PACKAGINGS LIMITED
 Meet No/Date:27/84-ALC3/2015
 Status:Deferred ALC3/2015

 33
 LIMITED
 14.01.2016

 HQ File :01/84/050/00328/AM16/
 RLA File :03/95/040/00458/AM16/
 Lic.No/Date:0310799739
 Defer Date: 11.02.2016

Pur

10

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 05.01.2016. decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

Case No.:16/27/84-

Party Name: SHANKAR Meet No/Date: 27/84-

Status: Deferred

ALC3/2015

PACKAGINGS

ALC3/2015

LIMITED

14.01.2016

HO File

RLA File

Lic.No/Date:0310799737 Defer Date:

34 :01/84/050/00329/AM16/ :03/95/040/00457/AM16/ 28.10.2015

11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 07.01.2016. decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

Case No.:17/27/84-

Party Name:SHANKAR

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

PACKAGINGS

ALC3/2015

LIMITED

14.01.2016

HQ File

RLA File

Lic.No/Date:0310799712 Defer Date:

35 :01/84/050/00330/AM16/ :03/95/040/00460/AM16/ 28.10.2015

11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 07.01.2016. decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

Case No.:1/27/84-

Party Name: S.K.

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

EXPORTS

ALC3/2015

14.01.2016

HQ File

RLA File

Lic.No/Date:0610038245 Defer Date:

36 :01/84/050/00314/AM16/ :06/24/040/00032/AM16/ 30.10.2015

11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME), TC Noida on 07.01.2016. decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

Case No.:14/27/84-

Party Name: SECURITY Meet No/Date: 27/84-

Status: Deferred

ALC3/2015

PRODUCTS PVT. LTD. ALC3/2015

14.01.2016

HQ File

RLA File

Lic.No/Date:0310799931 Defer Date:

37 :01/84/050/00327/AM16/ :03/95/040/00544/AM16/ 02.11.2015

11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME) and Deptt. of C&PC on 07.01.2016. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02,2016.

Case No.:9/25/84-ALC3/2015

Party Name: UNITED

Meet No/Date:27/84-

Status: Deferred

EXIM PVT.LTD.

ALC3/2015 14.01.2016

HO File

RLA File

Lic.No/Date:0510396189 Defer Date:

:01/84/050/00290/AM16/ :05/24/040/00362/AM16/ 03.11.2015

11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by this office on 08.01.2016 to furnish the CAD, measurement chart and sketch of the product. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 11.02.2016.

Case No.:3/27/84-

Party Name: BENLON

Meet No/Date: 27/84-

Status: Approved

ALC3/2015

INDIA LTD.

ALC3/2015 14.01.2016

HO File

RLA File

Lic.No/Date:0510396221

:01/84/050/00316/AM16/ :05/23/040/00325/AM16/ 05.11.2015

39 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing wastage 2% for Dying and 2% for Texturing on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:18/27/84-

Party Name: VRIJESH

Meet No/Date: 27/84-

Status: Approved

ALC3/2015

NATURAL FIBRE & FABRICS (INDIA)

ALC3/2015

14.01.2016

PVT. LTD.

HO File

RLA File

Lic.No/Date:0310800170

40 :01/84/050/00331/AM16/ :03/95/040/00583/AM16/ 09.11.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing wastage 7% on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:4/27/84-

Party Name:LILLY

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

FASHIONS (P) LTD

ALC3/2015

14.01.2016

HQ File

RLA File

Lic.No/Date:0510396324 Defer

41 :01/84/050/00317/AM16/ :05/23/040/00345/AM16/ 13.11.2015

Date:11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME), TC Noida on 05.01.2016. decided to wait for their comments.

The case stands deferred for re-listing on 11.02,2016.

Case No.:5/27/84-ALC3/2015

Party Name: CONCEPT CLOTHING

Meet No/Date:27/84-

Status: Deferred

ALC3/2015 14.01.2016

HO File

RLA File

Lic.No/Date:0510396343 Defer

42 :01/84/050/00318/AM16/ :05/23/040/00344/AM16/ 16.11.2015

Date:11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter issued by DC(MSME) on 13.01.2016. The reply of the firm is not received. NC decided to wait for their reply. The case stands deferred for re-listing on 11.02.2016.

Case No.:7/27/84-

Party Name: MADURA

Meet No/Date:27/84-

Status: Approved

ALC3/2015

COATS PRIVATE

ALC3/2015

LIMITED.

14.01.2016

HQ File

RLA File

Lic.No/Date:3510044820

:01/84/050/00320/AM16/ :35/24/040/00042/AM16/ 16.11.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:8/27/84-

Party Name: MADURA

Meet No/Date:27/84-

Status: Approved

ALC3/2015

COATS PRIVATE

ALC3/2015

LIMITED.

14.01.2016

HO File

RLA File

Lic.No/Date:3510044821

:01/84/050/00321/AM16/ :35/24/040/00043/AM16/ 16.11.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:11/27/84-

Party

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

Name: R.G. APPAREL,

ALC3/2015

14.01.2016

HQ File

RLA File

Lic.No/Date:3210077741 Defer

45 :01/84/050/00324/AM16/ :32/24/040/00031/AM16/ 17.11.2015

Date:11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida on 05.01.2016.

decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

46 Case No.:2/25/84-

Party Name: SACOS INDIGO PRIVATE

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

LIMITED

14.01.2016

HQ File

RLA File

Lic.No/Date:5610004753 Defer

:01/84/050/00283/AM16/ :56/24/040/00029/AM16/ 20.11.2015

Date:11.02.2016

Decision: Committee considered the case as per agenda and observed that the Hard Copy of the application has not yet been received from RA, Indore. Accordingly, Committee decided to call for three set of application from RA, Kanpur.

The case stands deferred for re-listing on 11.02.2016.

Case No.:21/25/84-

Party Name: MARUTI

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

RUB PLAST PVT LTD

ALC3/2015

14.01.2016

HO File

RLA File

Lic.No/Date:0510396385 Defer

47 :01/84/050/00302/AM16/ :05/24/040/00394/AM16/ 20.11.2015

Date:11.02.2016

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to DC(MSME), TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

Case No.:27/25/84-

Party Name:FLEXITUFF

Meet No/Date: 27/84-

Status:

ALC3/2015

INTERNATIONAL LTD.,

ALC3/2015

Approved

14.01.2016

HO File

RLA File

Lic.No/Date:1110028175

:01/84/050/00308/AM16/

:11/24/040/00008/AM16/

20.11.2015

48 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing wastage 1% on net content in the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:28/25/84-

Party Name:FLEXITUFF Meet No/Date:27/84-

Status: Deferred

ALC3/2015

INTERNATIONAL

ALC3/2015 14.01.2016

49 HQ File

RLA File

LTD..

Lic.No/Date:1110028176 Defer

:01/84/050/00309/AM16/ :11/24/040/00009/AM16/ 20.11.2015

Date:11.02.2016

Decision: Committee considered the case as per agenda along with other relevant papers and noted that the application has been referred to C&PC. NC decided to wait for their comments. The case stands deferred for re-listing on 11.02.2016.

Case No.:6/27/84-

Party Name: KANPUR

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

HQ File

PLASTIPACK LTD

ALC3/2015

14.01.2016

50

RLA File

Lic.No/Date:0610038262 Defer

:01/84/050/00319/AM16/ :06/24/040/00034/AM16/ 24.11.2015

Date:11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC and DIPP on 05.01.2016. decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

Case No.:2/27/84-

Party Name: CHELSEA

Meet No/Date:27/84-

Status: Approved

ALC3/2015

MILLS

ALC3/2015 14.01.2016

HO File

RLA File

Lic.No/Date:0510396434

:01/84/050/00315/AM16/ :05/23/040/00359/AM16/ 26.11.2015

 51 **Decision**: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing net to net for component and remaining as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

Case No.:3/25/84-

Party Name: GANGA

Meet No/Date:27/84-

Status: Deferred

ALC3/2015

HO File

ACROWOOLS

RLA File

ALC3/2015 14.01.2016

LIMITED

Lic.No/Date:3010103667 Defer

52 :01/84/050/00284/AM16/ :30/24/040/00034/AM16/ 03.12.2015

Date:11.02.2016

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to Deptt. of C&PC. NC decided to wait for their

The case stands deferred for re-listing on 11.02.2016.

Case No.:19/27/84-

Party Name: ARVIND

Meet No/Date:27/84-

Status:

ALC3/2015

GOODHILL SUIT

ALC3/2015

Deferred

MANUFACTURING

14.01.2016

PRIVATE LIMITED

53 HQ File

RLA File

Lic.No/Date:0810136811 Defer Date:

:01/84/050/00332/AM16/

:08/24/040/00339/AM16/

29.12.2015

11.02.2016

Decision: Committee considered the case as per agenda and observed that the Hard Copy of the application has not yet been received from RA, Ahmedabad. Accordingly, Committee decided to call for three set of application from RA, Ahmedabad.

The case stands deferred for re-listing on 11.02.2016.

(54)

Case No.316	M/s. Modelama Exports Ltd.
NC Meeting No. 25/AM-16 dt 17.12.2015	File No.01/84/171/174/AM-16/DES-V
RA. F.No. 05/27/039/00007/AM12	
Fixation of norms for export product 'Advance Authorization No. 0510297254	'Ladies Jacket' Style No. 918087 in respect of Annual dated 22.07.2011
Decision: Committee considered the cas	e as per agenda alongwith other relevant papers and wen

through the details submitted in this case and observed that the deficiency letter was issued by



DC(MSME) to the firm but no response received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

(55)

Case No.317	M/s. Modelama Exports Ltd.
NC Meeting No. 25/AM-16 dt 17.12.2015	File No.01/84/171/175/AM-16/DES-V
RA. F.No. 05/27/039/00007/AM12	

Fixation of norms for export product "Men Blazer" style No. 159091 & 349708 in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued by DC(MSME) to the firm but no response received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

(56)

Case No.318	M/s. Modelama Exports Ltd.	
NC Meeting No. 25/AM-16 dt 17.12.2015	File No.01/84/171/173/AM-16/DES-V	3+
RA. F.No. 05/27/039/00007/AM12		

Fixation of norms for export "Ladies Jacket" Style No. 631519 & 918086 in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued by DC(MSME) to the firm but no response received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

(57)

Case No.319	M/s. Fashion Accessories
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/296/AM-16/DES-V
RA. F.No. 05/25/039/019/AM15	

Fixation of norms for the export product Duvet, Sham Pillow in respect of Annual Advance Authorization No. 0510393239 dated 16.02.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

(58)

Case No.320	M/s. Fashion Accessories
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/297/AM-16/DES-V
RA. F.No. 05/25/039/018/AM15	

Fixation of norms for the export product Comforter Cover, Sham in respect of Annual Advance Authorization No. 0510393238 dated 16.02.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

Put

Vone 19

Ma

(59)

Case No.321	M/s. Fashion Accessories
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/298/AM-16/DES-V
RA. F.No. 05/25/039/019/AM15	

Fixation of norms for the export product Pillow Cover, Runner, Placemat, Coaster Table Cloth in respect of Annual Advance Authorization No. 0510393239 dated 16.02.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

(60)

Case No.322	M/s. Orient Craft Ltd.	
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/220/AM-16/DES-V	
RA. F.No. 05/27/039/021/AM15		

Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.TL-14024/7/2016-L AND H-DC,MSME/9 dated 13.01.2016 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
*****	Ladies Shirt made of 100% cotton yarn dyed woven fabric GSM 110 +/-10% (Style No. CN 311613).		100% cotton yarn dyed woven fabric GSM 110+/-10%	

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(61)

Case No.323	M/s. Orient Craft Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/284/AM-16/DES-V
RA. F.No. 05/27/039/022/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392683 dated 05.01.2015.

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.TL-14024/6/2016-L AND H-DC,MSME/8 dated 13.01.2016 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
Annual	Ladies Rompe made of 63% cotton 37% Liler	PCS	63% cotton 37% Lilen woven fabric GSM 136 +/- 10%	

free

Ame 20

Va

woven fabric GSM		
136 +/- 10% (Style	31	
No. WR161S53)		

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

(62)

Case No.324	M/s. Orient Craft Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/285/AM-16/DES-V
RA. F.No. 05/27/039/025/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

(63)

Case No.325	M/s. Orient Craft Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/286/AM-16/DES-V
RA. F.No. 05/27/039/021/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 05.01.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

(64)

Case No.326	M/s. Orient Craft Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/287/AM-16/DES-V
RA. F.No. 05/27/039/022/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392683 dated 05.01.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.TL-14024/8/2016-L AND H-DCMSME/10 dated 13.01.2016 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
Provide	Romper made of 100% Rayon woven fabric GSM 170 +/- 10% (Style No. 9256 Military Romper)		100% Rayon woven fabric GSM 170 +/-10%	

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

Rus

Many

Va

65)

Case No.327	M/s. Orient Craft Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/288/AM-16/DES-V
RA. F.No. 05/27/039/021/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392682 dated 5.01.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

(66)

Case No.328	M/s. Orient Craft Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/289/AM-16/DES-V
RA. F.No. 05/27/039/022/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392683 dated 05.01.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O. No.TL-14024/3/2016-L AND H-DCMSME/5 dated 13.01.2016 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1	Ladies Romper made of 100% Rayon woven fabric GSM 170 +/- 10% (Style No. 9221)		100% Rayon woven fabric GSM 170 +/-10%	

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.

67)

Case No.329	M/s. Orient Craft Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/288/AM-16/DES-V
RA. F.No. 05/27/039/025/AM15	

Fixation of norms in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

68)

Case No.330	M/s. Orient Craft Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/291/AM-16/DES-V
RA. F.No. 05/27/039/025/AM15	
Fixation of norms in respect of Annu	nal Advance Authorization No. 0510392938 dated 20.01.2015.
Decision: Committee considered the	e case as per agenda along with other relevant papers and noted

Purk

Mary 22

Var

that the application has been referred to DC(MSME),TC Noida. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

(69)

Case No.331	M/s. Orient Craft Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/292/AM-16/DES-V
RA. F.No. 05/27/039/025/AM15	

Fixation of norms for the export product Duvet Cover, Sham Cover front in respect of Annual Advance Authorization No. 0510392938 dated 20.01.2015.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Annual Advance Authorisation issued in this case as applied for.

RA concern may take necessary action subject to compliance of other usual conditions.

70)

Case No.332	M/s. Modelama Exports Ltd.	
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/171/176/AM-16/DES-V	
RA. F.No. 05/27/039/07/AM12		

Fixation of norms for the export product "Men Blazer" Style No. 603480 & 481484 in respect of Annual Advance Authorization No. 0510297254 dated 22.07.2011

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued by DC(MSME) to the firm but no response received so far. Therefore the Committee could not calculate the requirement of inputs and constrained to reject the case.

(71)

Case No.333	M/s. P.S.DAIMA & SONS
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/174/AM-15/DES-V
RA. F.No. 05/27/039/00194/AM12	

Re-fixation of norms in respect of Advance Authorization No. 0510389980 dated 28.07.2014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's request for correction in export quantity in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the quantity 2,35,000 Nos instead of 23,500 Nos.

All the other terms and conditions and quantity of input outputs of the captioned earlier decided by NC in its meeting No. 21/84 dated 28.08.2014 will remain unchanged.

RA concern may take necessary action subject to compliance of other usual conditions

(72)

(12)	
Case No.334	M/s. SRF Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/00153/AM-16/DES-V
RA. F.No. 04/24/040/00023/AM16	

Re-fixation of norms in respect of Advance Authorization No. 0410160927 dated 19.08.2015.

Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that firm's request for amendment in input

23





MA .

quantity of Polyester chips and Spin finish oil in this case and also observed that the matter has been sent to Deptt. of C&PC on 06.01.2016 for their comments. NC decided to wait for their comments.

The case stands deferred for re-listing on 11.02.2016.

(73)

Case No.335	M/s. Udyogi International (P) Ltd.	
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/00267/AM-15/DES-V	
RA. F.No. 02/24/040/00118/AM15		

Fixation of norms in respect of Advance Authorization No. 0210205166 dated 17.11.2014

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter relates to DIPP. Accordingly, Committee decided to send the application to DIPP for their comments.

The case stands deferred for re-listing on 11.02.2016.

(74)

Case No.336	M/s. Udyogi International (P) Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/00265/AM-15/DES-V
RA. F.No. 02/24/040/00118/AM15	

Fixation of norms in respect of Advance Authorization No. 0210204999 dated 19.09.2014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the matter relates to DIPP. Accordingly, Committee decided to send the application to DIPP for their comments.

The case stands deferred for re-listing on 11.02.2016.

(75)

Case No.337	M/s. Hunuman Weaving Factory
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/00302/AM-11/DES-V
RA. F.No. 07/24/040/00340/AM11	

Fixation of norms in respect of Advance Authorization No. 0710075856 dated 07.12.2010.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing net to net on net content of the export product.

RA concern may take necessary action subject to compliance of other usual conditions.

Ruf

Conf

10

(76)

Case No.338	M/s. Orient Fashion Exports (India) Pvt. Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/075/AM-16/DES-V
RA. F.No. 05/24/040/00011/AM16	

Re-fixation of norms in respect of Advance Authorization No. 0510393978 dated 24.04.2015

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's request for enhancement in quantity of import items Sl. No. 1 & 2 in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix

norms as details below: Qty. allowed Qty. allowed **Export Product** Export Import item S.No. Quantity earlier now 2.19 Sqm 2.96 Sq.Mtrs/ 2252 100% Rayon Girls Jumpsuit (Romper) 1. printed woven /Pc) Per Pc in 100% Rayon printed Nos fabrics, **GSM** fabrics, GSM woven 110+-10% 110+-10% (Style no. 538009) 2.19 Sqm /Pc) 2.94 Sq. Mtrs / 1171 100% Rayon 2. Girls Jumpsuit (Romper) Per Pc in 100% Rayon solid Nos solid dyed woven fabrics. dyed woven fabrics, GSM GSM 110+-110+-10% (Style 10% 538008) 1.13 Sqm /Pc) 1.13 Sqm /Pc) 100% 3. Ladies top in 100% 18. Polyester Polyester printed woven Nos printed woven

> fabrics, GSM:105+-

10%

10%

100%

polyester solid

woven fabrics, dyed woven GSM:111+-10% with fabrics, Indian lining (Style No. GSM:111+-

GSM should match in import and export.

466218/743292)

fabrics, GSM:105+-10% with Indian lining(Style

solid

No. 466218/743292)

Ladies top in

polyester

RA concern may take necessary action subject to compliance of other usual conditions.

19.

Nos

100%

dyed

(77)

4.

Case No.339 M/s. Ganga Acrowools Ltd. Ludhiana	
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/045/AM-16/DES-V
RA. F.No. 30/24/040/00007/AM16/	
Re-fixation of norms in respect of Advance	Authorization No. 3010103482 dated 13.05.2015

Prof



1/2/

1.12 Sqm /Pc)

1.12 Sqm /Pc)

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's request for revise the quantity for Leveling agent as per NC's decision dated 05.03.2015 in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix norms as required by the firm as details below:

S.No.	Export Product	Export Quantity	Import item	Qty. allowed
The second secon	3,00,000 Kgs	Acrylic Fibre 1.3-5.7 D	333000 Kgs	
	Worsted System)		Cationic Dyes 100% Strength/or optical brightner.	6000 Kgs
	(1.11Kg/Kgs content in export product)		Chemicals viz. Retarder/ Levelling agent/ Softener/Anti- static Agent	15000 Kgs
			Wax roll textile grade wax	600 Kgs

RA concern may take necessary action subject to compliance of other usual conditions.

(78)

Case No.340	M/s. Sonu Exim Pvt. Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/00227/AM-15/DES-V
RA. F.No. 05/24/040/00289/AM15	

Fixation of norms in respect of Advance Authorization No. 0510391468 dated 07.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the measurement chart and CAD given by using, made by maximum utilization. Therefore it was decided to ask the firm for the same and defer the case for re-listing on 11.02.2016.

(79)

Case No.341	M/s. Loyal Textile Mills Ltd., Kovilpati, Tamil Nadu
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/00170/AM-14/DES-V
RA. F.No. 35/24/040/22/AM14	

Fixation of norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the deficiency letter was issued to the firm on 07.04.2014 to furnish the measurement chart and CAD/CAM details for winter jacket in support of their proposal and also observed that the reminder has been issued on 05.01.2016 to the firm. The reply not furnish by the firm. NC decided to wait for their reply.

The case stands deferred for re-listing on 11.02.2016.

(80)

Case No.342	M/s. Sure Safety India Pvt. Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/00328/AM-15/DES-V
RA. F.No. 07/24/040/00340/AM11	
Fixation of norms in respect of Advan	ce Authorization No. 3410040689 dated 14.11.2014

line

Many 26

lan

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the representative of the firm did not attended Personal Hearing before NC on 14.01.2016. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to give another PH on 11.02.2016 to explain the justification of wastage claimed by them. The case stands deferred for re-listing on 11.02.2016.

(81)

Case No.343	M/s. Superhouse Ltd.
NC Meeting No. 27/AM-16 dt 14.01.2016	File No.01/84/050/038/AM15/DES-V
RA. F.No. 06/24/040/00001/AM15	

Fixation of norms in respect of Advance Authorization No. 0610037024 dated 09.04.2014.

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the norms in respect of Advance Authorisation issued in this case by allowing net + 1% for Reflective Tape and Fabric as applied for.

GSM should match in import and export.

RA concern may take necessary action subject to compliance of other usual conditions.